

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR
BENCH, JAIPUR.

O.A.No.104/93

Dt. of order: 3.3.1993

Nawal Kishore Meena : Applicant

Vs.

Union of India & Ors : Respondent

Applicant present in person.

Mr.B.L.Meena, Chief Law Assistant, Departmental representative on behalf of respondents.

PER HON'BLE MR.GOPAL KRISHNA, MEMBER (JUDICIAL).

In this application under Sec.19 of the Administrative Tribunals Act, 1985, the applicant Nawal Kishore Meena has challenged the order dated 7.12.92 (Annex.A-1) whereby the applicant was returned to the office of the Divisional Railway Manager, Bombay Central, Western Railway, Bombay as no order regarding his transfer to the Jaipur Division was issued from the office of the Divisional Railway Manager, Jaipur Division.

2. The case of the applicant is that he had requested for inter-division transfer from BCT to the Jaipur Division. The concerned authorities transferred the applicant from Bombay Division to the Jaipur Division vide order dated 21.10.92 (Annex.A-2). The applicant was relieved by the Station Master, Vedchha, vide order dated 21.11.92 (Annex.A-3). Thereafter, the applicant reported for duty in the office of the Divisional Railway Manager, Western Railway, Jaipur Division, at Jaipur but he was not given any posting order. The respondent No.2 issued the impugned order on 7.12.92 whereby the applicant was returned to the office of the Divisional Railway Manager, Western Railway, Bombay Division, Bombay Central as there was no order of

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transfer issued from the office of the respondent No.2.

3. Heard the parties.

4. Admittedly, the applicant has made a representation to the concerned authority regarding his grievance on 11.2.93 but the same has not been disposed of. The applicant does not/press this application on ~~want to~~ merits. The applicant wants that the representation which he has already made to the respondent No.2 should be disposed of on merits through a speaking order.

5. In the circumstances, this O.A. is disposed of with the following directions:

- a) The respondent No.2 is directed to dispose of the representation already made by the applicant on 11.2.93 vide Annexure :A-4 with due sympathy through a speaking order in accordance with rules, instructions and guidelines on the subject within one month of the receipt of a copy of this order.
- b) The applicant shall be retained in the office of the respondent No.2 at Jaipur till the disposal of the aforesaid representation.
- c) The applicant shall be at liberty to file a fresh O.A. after the disposal of his representation if he so chooses.
- d) There shall be no order as to costs.

G.K.N.
3-3-93
(Gopal Krishna)
Member (Judicial).

B.L. Moen

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